

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No.50**

**C.P. (IB)/581(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 04.07.2024**

**NAME OF THE PARTIES:    THE BANK OF MAHARASHTRA**  
**V/s**  
**DILIP RAGHUNATH POL**

Sec. 95(1) of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

1. Adv. Sneha Prabhu i/b Mr. Kinnari Mehta is present for respondent. Adv Manish Jha for the RP Mr. Ashok Kumar Golechha is present.
2. None present for the petitioner, however learned counsel for Personal Guarantor is present.
3. It is noticed that the petitioner was not present on 21.05.2024 also.
4. It is submitted by the counsel that the pleadings are complete. The registry is directed to issue a notice to the chairman of Maharashtra Bank for necessary instructions to their subordinates, so as to enter appearance in this matter.
5. Ld. Counsel for the Personal Guarantor appear and request for further time. Liberty is granted for filing the reply within two weeks.

6. List this matter for further consideration on **24.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
Prajakta

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**